

ITEM NO.16 Court 3 (Video Conferencing) SECTION XIV

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (C) No(s). 2856-2857/2021

(Arising out of impugned final judgment and order dated 08-02-2021 in FAO(OS)(COMM) No. 21/2021 08-02-2021 in CM No. 4124/2021 passed by the High Court Of Delhi At New Delhi)

AMAZON.COM NV INVESTMENT HOLDINGS LLC Petitioner(s)

VERSUS

FUTURE RETAIL LIMITED & ORS. Respondent(s)
(FOR ADMISSION and I.R. and IA No.22705/2021-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and IA No.23755/2021-PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES)

Date : 22-02-2021 These petitions were called on for hearing today.

CORAM : HON'BLE MR. JUSTICE ROHINTON FALI NARIMAN
HON'BLE MR. JUSTICE B.R. GAVAI

For Petitioner(s) Mr. Gopal Subramaniam, Sr. Adv.
Mr. Ranjit Kumar, Sr. Adv.
Mr. Rajiv Nayar, Sr. Adv.
Mr. Gaurab Banerji, Sr. Adv.
Mr. Amit Sibal, Sr. Adv.
Mr. Nakul Dewan, Sr. Adv.
Mr. Anand S. Pathak, Adv.
Mr. Amit K. Mishra, Adv.
Mr. Shashank Gautam, Adv.
Ms. Sreemoyee Deb, Adv.
Mr. Mohit Singh, AOR
Mr. Harshad Pathak, Adv.
Mr. Promit Chatterjee, Adv.
Mr. Shivam Pandey, Adv.
Ms. Samridhi Hota, Adv.
Ms. Kanika Singhal, Adv.
Ms. Saloni Agarwal, Adv.
Ms. Didon Misri, Adv.
Mr. Kumar Shashank, Adv.
Mr. Vijayendra Pratap Singh, Adv.
Mr. Rachit Bahl, Adv.
Ms. Roopali Singh, Adv.
Mr. Abhijnan Jha, Adv.
Mr. Priyank Ladoia, Adv.
Mr. Aman Sharma, Adv.
Mr. Tanmay Sharma, Adv.
Mr. Arnab Ray, Adv.
Mr. Vedant Kapur, Adv.

Mr. Rohan Jaitley, Adv.
 Mr. Pawan Bhushan, Adv.
 Ms. Hima Lawrence, Adv.
 Ms. Ujwala Uppaluri, Adv.
 Mr. Mohit Pandey, Adv.
 Ms. Raka Chatterji, Adv.
 Mr. Kartik Nayar, Adv.
 Ms. Manjira Dasgupta, Adv.
 Mr. Aditya Shankar, Adv.
 Mr. Aishvary Vikram, Adv.
 Mr. Ambar Bhushan, Adv.
 Mr. Vinay Tripathi, Adv.
 Ms. Anushka Shah, Adv.
 Ms. Neelu Mohan, Adv.

For Respondent(s) Mr. Harish Salve, Sr. Adv.
 Mr. K. V. Viswanathan, Sr. Adv.
 Mr. Sandeep Sethi, Sr. Adv.
 Mr. Vineet Naik, Sr. Adv.
 Mr. Somasekhar Sundaresan, Adv.
 Mr. Ameet Naik, Adv.
 Mr. Raghav Shankar, Adv.
 Mr. Aditya Mehta, Adv.
 Mr. Tushar Hathiramani, Adv.
 Mr. Abhishek Kale, Adv.
 Ms. Madhu Godadia, Adv.
 Mr. Harshvardhan Jha, Adv.
 Ms. Arshiya Sharda, Adv.
 Ms. Yugandhara Pawar Jha, Adv.

Mr. Vikram Nankani, Sr. Adv.
 Mr. Sumeet Nankani, Sr. Adv.
 Mr. Mahesh Agarwal, Adv.
 Mr. Rishi Agarwala, Adv.
 Mr. Rahul Dhande, Adv.
 Mr. Karan Luthra, Adv.
 Mr. Pranjit Bhattacharya, Adv.
 Mr. Ankit Banati, Adv.
 Mr. E. C. Agrawala, AOR

Mr. Vikas Mehta, AOR
 Mr. Apoorv Khator, Adv.
 Ms. Devanshi Singh, Adv.

Mr. Yugandhara Pawar Jha, AOR

Mr. Rohan Shah, Adv.
 Mr. Nakul Mohta, Adv.
 Ms. Misha Rohatgi Mohta, Adv.

UPON hearing the counsel the Court made the following
O R D E R

Issue notice.

Dasti, in addition, is permitted.

Counter Affidavit be filed within two weeks.

Rejoinder Affidavit, if any, be filed within one week
thereafter.

List after three weeks.

In the meantime, the NCLT proceedings will be allowed to go on
but will not culminate in any final order of sanction of scheme.

(JAYANT KUMAR ARORA)
COURT MASTER

(NISHA TRIPATHI)
BRANCH OFFICER